

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 39(ND)15**  
**CA. NO.**

**CORAM:**

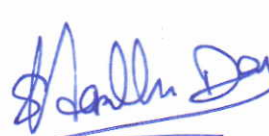
**PRESENT: SH. R. VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SH. M.K. HANJURA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2016**

**NAME OF THE COMPANY:** M/s. Alka Manchand & Ors. V/s. M/s. Gold Horticulture Pvt. Ltd.  
& Ors.

**SECTION OF THE COMPANIES ACT: 397/398**

<u>S.NO</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	HARLEEN KAUR	Adv	Resp 1 to 4	J Alkam
2.	SIDHARTHA DAS	(ADV.)	Petitioner	

**ORDER**

Learned counsel for the parties are present. Learned counsel have stated that the appeal filed before the Delhi High Court against the order dated 30.07.2015 of the Company Law Board is still subjudice and is likely to come up before the Court for its determination in the month of March 2017. Taking the above into consideration the matter is adjourned sine die on the request of the learned counsel for the parties and shall be restored to its original number on the date of the production of the order passed by the Delhi High Court.

Sd/-  
(R.Varadharajan)  
Member (Judicial)

Sd/-  
(Maharaj Krishan Hanjura)  
Member (Judicial)